



2026:AHC:44012

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3155 of 2026

Hari Om

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ajay Mishra, Ritesh Kumar, Sr. Advocate
Counsel for Respondent(s)	: Avinash Chandra Srivastava, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The proceedings under Section 144 of the U.P. Revenue Code, 2006 was initiated by the petitioner. During pendency of the aforesaid suit an application for impleadment was filed by one Rohini Babu Singh Chari/private respondent no.8, which was allowed by the respondents no.2-Additional Commissioner (Administration), Agra Division, Agra & 3-Sub Divisional Magistrate, Tehsil-Kheragarh, District Agra vide order dated 06.08.2024. Aggrieved against the aforesaid revision was filed under Section 210 of the U.P. Revenue Code, 2006, which was rejected by the respondent no.2 vide order dated 16.12.2025. Aggrieved against the aforesaid present writ petition has been filed.

2. Nothing has been stated in the entire writ petition nor any arguments has been raised that how and in what manner prejudice has been caused to the petitioner by the aforesaid orders. Apart from the same, while going through the record it transpires that only application for impleadment has been filed by the private respondents and the same has been allowed by recording cogent reasons but the findings are not under challenge in the present writ petition. In view of the same, no relief could not granted to the petitioner.

3. With aforesaid observations, present writ petition is dismissed.

(Prakash Padia,J.)

February 26, 2026
Pramod Tripathi